

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2593**

TO BE ANSWERED ON THE 1ST AUGUST, 2017/ SHRAVANA 10, 1939 (SAKA)

RENEWAL OF FCRA LICENCES

2593. SHRIMATI SANTOSH AHLAWAT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the FCRA Licences of around 30 NGOs have not been renewed due to their anti-national activities;

(b) if so, the list of such NGOs;

(c) whether the Government is now planning to monitor all the international donations received by NGOs under the Foreign Contribution Regulation Act and such donation will require clearance from the Ministry of Home Affairs; and

(d) if so, the details thereof along with the list of NGOs who got assent from the Ministry during the last two years?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (d) : As per available information while more than 800 NGOs were denied renewal because of various violations of the provisions of the Act, more than 19,000 NGOs were granted renewal during 2016 and 2017. The lists of such NGOs are being compiled. The NGOs receiving foreign contributions are governed and monitored through the provisions of Foreign Contribution Regulation Act, 2010 read with Foreign Contribution (Regulation) Rules, 2011.
